

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501

Appeal No.-128/252/ND/2020
Restoration Application 05/2022

IN THE MATTER OF:

Pr Commissioner of Income Tax-6

....Applicant

Vs.

Nextgen Transcom Pvt. Ltd.

.....Respondent

SECTION

U/s 252

Order delivered on 15.03.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

When the restoration application filed under Rule 11 of NCLT Rules, 2016, was taken up none appeared at the time of hearing the restoration application. Ld. Counsel Vibhuti Malhotra who was earlier appearing on behalf of the Income Tax Department was not present. It is learnt from the proxy counsel appearing from the Income Tax Department Mr. Nikhil Jain that Vibhuti Malhotra, Advocate is no more in the panel of Advocates of the Income Tax Department and also submitted that he will ascertain (proxy counsel for Income Tax Department) to whom the matter is now entrusted. List the matter on **19.04.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)